

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4172/2023

(Arising out of impugned final judgment and order dated 24-11-2022 in JA No. 725/2017 passed by the High Court Of Judicature At Allahabad)

SOHAN LAL

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(IA No.52099/2023-CONDONATION OF DELAY IN FILING and IA No.52100/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.52102/2023-EXEMPTION FROM FILING O.T. and IA No.52098/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..)  
IA No. 52100/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT  
IA No. 52102/2023 - EXEMPTION FROM FILING O.T.

Date : 14-07-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Anupam Mishra, AOR  
Mr. Jenis V. Francis, Adv.  
Mr. Hari Kumar V., Adv.

For Respondent(s) Mr. Adarsh Upadhyay, AOR  
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Perused the letter circulated by learned counsel for the respondent - State seeking adjournment for filing counter affidavit.

Adjourned for four weeks.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER